

Name of the corporate debtor: Matoshri Laxmi Sugar Co-generation Industries Limited														
Date of commencement of CIRP: 17/07/2025														
List of creditors as on 04/04/2026														
Operational Creditor (Employees and Workmen)														
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Claim from Employees thorough Authorized Representative	28-11-2025	5,57,30,300	5,57,30,300	Operational Creditor (Other than Employees, Workmen and Govt. Dues)	-	-	NA	-	-	-	-	-	-
			5,57,30,300	5,57,30,300	-	-	-	-	-	-	-	-	-	-

Notes:
The Resolution Professional has conducted his verification, as per the data / document provided by the claimant. The Resolution Professional has requested the Erstwhile Management for some data and documents. The amount admitted / kept under verification are subject to modification, as and when clarification / additional documents (if any) received and verified by Resolution Professional.

* The Resolution Professional (RP) received claim forms, which was belated in nature from Employees claim thorough Authorized Representative. The same was admissible & belated in nature, thus as required the Resolution Professional was placed the same with the Committee of Creditor for their approval as required under the provision of IBC 2016. The Committee of Creditors has provided their approval in 10th Committee meeting. Accordingly the Resolution Perofessional has filed the application before NCLT, Mumbai having case no. IA(L.B.C)/1161/MB/2026. The matter was listed on 23rd March, 2026 and the IA was allowed.